

would like to know whether the Central Government will assist the State Government through the ITDC for the development of hotels. With the cooperation of the State Government and the Central Government together joint venture will be made and tourism will be promoted in this respect. Has the Government got any plan on these lines — joint venture with the State Government and the Central Government?

SHRI SHIVRAJ V. PATIL: Sir, in Kerala as a matter of fact we are establishing many hotels. But as far as this particular area and particular project is concerned, I need notice. If you want, I can give the information outside the House.

SHRI THAMPAN THOMAS: What about the State's cooperation, I would like to know. (*Interruptions*)

PROF. N.G. RANGA: Let your Government send the proposal. Your Government does not send any proposal. What can they do? (*Interruptions*)

SHRI P.A. ANTONY: 'Hotel industry' means luxury hotel, that is, the hotel which can be used only by big foreigners. There are so many middle class people and lower middle class people who can also tour India and see the beautiful places. Will the Government plan for the construction of ordinary hotels, not Star hotels, with minimum facilities like a bath room and a latrine? Will the Government be planning for encouragement of such kind of tourism?

SHRI SHIVRAJ V. PATIL: Sir, it is realised by us that one-Star or 2-Star or 3-Star or No-Star hotels also are needed in our country and we propose to give them all the help that they need. As a matter of fact, the Government has decided to give increased subsidy from 1 per cent to 3 per cent for the hotels which come in the category of 1-Star to 3-Star hotels. This facility is not available

to hotels which are 4-Star or 5-Star, and the approach suggested by the hon. Member is really the approach the Department of Tourism would like to adopt.

SHRI SHANTARAM NAIK: Sir, he has referred to the Stars of the hotels. My Supplementary relates to that only. What I have seen is that there is no uniform graduation of hotels. I would like to know whether the Ministry of Tourism has fixed a graduation of hotels by 5-Star, 4-Star, 3-Star etc. and whether this gradation of hotels is observed by all the State Governments and whether all those gradations have been incorporated into any legislation of a State Government or the Central Government or in the rules.

SHRI SHIVRAJ V. PATIL: Sir, there are certain criteria laid down for this purpose and those criteria are followed. These are not the statutory criteria as such. These are the criteria laid down by the Department and they are generally followed.

#### **Introduction of water sports in Tungabhadra Dam**

342. SHRI V.S. KRISHNA IYER: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government of Karnataka had sent any proposal regarding introduction of Water Sports in the Tungabhadra Dam;

(b) if so, the details thereof; and

(c) whether Union Government have approved the proposal?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) The Government of Karnataka had

sent a combined proposal to the Central Department of Tourism for Central financial assistance for purchase of boats and water sports equipment for the following places:—

1. Tungabhadram Dam
2. Ulsoor Lake
3. Shanthisagara/Hebbal
4. Malpe
5. Maravanthe

The total estimated cost of the project was Rs. 47.70 lakhs. The proposal for purchase of boats and water sports equipment included Passenger Lounges with inbuilt engines, Fibre Glass Boats, Pedal Boats, Inflatable Water Crafts, Floating Restaurants and Wind Surfers.

(c) The proposal has been approved in principle. However, financial sanction will be issued after requisite formalities are completed by the State Government.

SHRI V.S. KRISHNA IYER: Sir, I am glad, for the first time, I get a positive reply from the Government.

While thanking the Minister for accepting this scheme, I understand from my State Government that they have sent all the required information to his Department. In view of that, will the Minister see that the amount is released during the current financial year?

SHRI SHIVRAJ V. PATIL: Unfortunately, the hon. Member has not understood it. To his Previous Question also, I gave a sort of positive reply and he should avail of the position taken by the Government.

MR. SPEAKER: You thank him that he

is at least now considering it to be a positive one.

SHRI SHIVRAJ V. PATIL: I have already said, in principle we have agreed to help. But, as a matter of fact, there are certain specific points on which the information would be required from the State Government. If you expedite this matter at the level of the State Government and try to send the information on those specific points as early as possible, it should not be difficult for the Central Government to extend help in these matters also.

SHRI V. SOBHANADREESWARA RAO: Through you, I would like to know this from the hon. Minister. The Government of Andhra Pradesh has already sent a proposal regarding water sports projects near Vijayawada. A very prominent daily has already conducted the survey.

MR. SPEAKER: I do not think, he will be able to give a reply.

SHRI V. SOBHANADREESWARA RAO: Already the Government has it.

MR. SPEAKER: Might-be but it should be relating to this question.

SHRI V. SOBHANADREESWARA RAO: May I enquire through you, from the Minister whether that water project...

MR. SPEAKER: This does not pertain to this question.

SHRI V. SOBHANADREESWARA RAO: Technically not, but it is very much connected.

SHRI E. AYYAPU REDDY: Tungabhadra water joins in the Krishna river. (*Interruptions*)

MR. SPEAKER: I cannot expect the

Minister to give a reply.

SHRI SHIVRAJ V. PATIL: I do not have the exact points on this. But the approach is to help the water sports activities and it depends on what kind of information we receive.

**Dowry cases reported in Delhi Police Women's Cell**

\*345. SHRIMATI PRABHAWATI GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of dowry cases reported in Women's Cell of Delhi Police since its constitution;

(b) the number of cases solved with mutual agreement;

(c) the number of cases sent to the courts; and

(d) the steps taken to improve the working of the cell?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) 15, 533 cases were reported in Women's Cell of Delhi Police since its constitution i.e. 1983 to 1988 (upto 31.10.1988)

(b) 3390.

(c) 1321.

(d) The Women's Cell in Delhi Police is headed by a Woman D.C.P. and assisted by adequate staff comprising 50% male officers and 50% lady officers. A control room with an independent telephone also functions round the clock. Adequate number of vehicles

have been provided for expeditious action.

[*Translation*]

SHRIMATI PRABHAWATI GUPTA: Mr. Speaker Sir, the hon. Minister gave information regarding the setting up of a Women's Cell in Delhi Police, which functions in relation to dowry cases. Further he said that 15,533 cases were reported in the Women's Cell from 1983 to 1988. Of these 3390 cases were solved with mutual agreement and 1321 cases are pending in courts. May I know the nature of the rest of the 10,000 cases; the number of those which involve dowry deaths; the names of the persons who have been convicted and the nature of punishment awarded to them? The Government is not taking the issue of dowry deaths seriously. What steps are being taken to ensure that in future innocent girls are not burnt for dowry?

[*English*]

SHRI P. CHIDAMBARAM: Government is very seriously concerned about the number of dowry deaths and other offences and crimes against women. As regards the action taken by Government, hon. Members are aware that we have amended Section 176 Cr. P.C. and we have introduced a new offence in the Indian Penal Code under Section 304 B called the Offence of Dowry Death and we have amended the IPC by introducing Section 498A. The Dowry Prohibition Act has been amended. A large number of legislative measures have been taken.

As regards cases which are pending before courts and pending investigation, in the case of dowry deaths, originally the cases were registered under Section 302. Now they are registered also under Section 304 B. These cases take a long time for being tried in courts. But, we have secured four cases of conviction in which nine per-